SHRI SANAT KUMAR RAHA: From the statement I find that in the Fifth Plan Rs. 1,098 crores have been allocated. I want to know on what basis this sum has allocated. While allocating this fund, has the Government taken into account the need for removing imbalances and disparities that exist in the matter of electrification in different States?

Oral Answers

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PROF. SIDDHESHWAR PRASAD: As regards the second part of the question, Government is taking that into consideration while formulating the Plan proposals. As regards the first part, we have said that this figure is not the final figure. It is just a proposal for the Fifth Plan.

SHRI A. G. KULKARNI: In view of the fact that the rural electrical co-operatives are doing good work and they have carried out this concept nicely, may I know the following from the hon. Minister? The outlay for the Fifth Plan is only Rs. 200/crores per year. Looking to the large number of villages, this amount will be totally inadequate in the light of large areas to be irrigated Will the Minister, therefore, consider the question of increasing the quantum to cater to the needs of large number of pump sets, motors and extension services? But in view of the large-scale shortage of power in the various states in the Northern, Southern and Eastern sectors, will he agree to the proposal to allow them to have captive diesel sets or coal-based sets? Otherwise this concept will only be limited to the extent of power supplied by the Electricity Boards in various States. Will the Minister agree to this proposal?

SHRI K. C. PANT: The outlay proposed for the Fifth Plan is Rs. 1,098/- crores and not Rs. 200/- crores.

SHRI A. G. KULKARNI: Rs. 200 c10res per year.

SHRI K. C. PANT: That is right. But this has to be viewed against the outlays in the generation sector and transmission sector and a certain balance has to be kept. Merely increasing the outlay in the rural electrification sector without corresponding increase in the generation and transmission sectors will not produce the desired results. The second suggestion will have to be viewed in terms of the cost of power. If diesel sets are costly, then it will affect the economy of these co-operatives.

It is because if they are going to supply very high-cost power to the villages, naturally, to that extent, it would not be able to work and it would not be able to work if the grid power is very much costlier than this. Then it would be in the interest of the co-operatives to have these small sets as captive sets. So, it is in this context that this idea will have to be considered and we want the co-operative idea to spread in this field and that is why we have been encouraging this. Even in the past, amongst the five co-operatives which my colleague has mentioned, one of the difficulties which at least one of the co-operatives has come across is the high cost of power-in fact, two of them have come across this-and the high cost of power is one of the difficulties faced by the two co-operatives which are not functioning as well as the other three. So, this has to be kept in mind.

CHAIRMAN: Yes, Mr. Niren MR. Ghosh.

SHRI NIREN GHOSH: Not on this question. I want to put a supplementary on the next question.

MR. CHAIRMAN: All right. Next question.

## Code of conduct in elections

\*152. SHRI O. P. TYAGI: Will the Minister of LAW, JUSTICE AND COM-PANY AFFAIRS be pleased to state:

- (a) whether the Election Commission framed a code of conduct in 1971, for preventing the misuse of official machinery in elections:
- (b) whether it is proposed to accord legislative recognition to the rules laid down in the said code of conduct; and
- (c) if the answer to part (b) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITI RAJ SINGH CHAUDHURY): (a) The Model Code of Conduct for the guidance of political parties and candidates issued by the Commission on 30th December, 1971, contained a provision that "the ruling party will ensure that no cause is given for any complaint that it has used his official position for the purposes of its election campaign,"

(b) and (c) A Code of Conduct is a set of guide-lines the observance of which depends on agreement among political parties and self-discipline. No legal sanction is envisaged for a Code of Conduct.

श्री ओडम प्रकाश त्यागी: सभापति-महोदय, मैं मंत्री महोदय से यह जानना चाहता <mark>हुं कि क्या सरकार यह भ्रनुभव करती</mark> है कि गत चुनावों में मंत्रियों ने जहां-जहां भी उनकी सरकार थी उन्होंने ग्रपनी पार्टी के प्रचार में मोटरों का, हवाई जहाजों का, हेलीकोप्टरों का प्रयोग किया और अपने-अपने पदों का दुरुपयोग किया ? यदि सरकार यह ग्रनभव करती है कि चुनाव तटस्थ ग्रौर निष्पक्ष होने चाहिए तो चुनाव की निष्पक्षता और तटस्थता को सुरक्षित रखने के लिए क्या वह यह ग्रनभव करती है कि चुनाव के समय ग्राल इंडिया बेसिस पर केन्द्रीय सरकार श्रौर प्रान्तों में प्रान्तीय सरकार को त्यागपत्र दे देना चाहिए ताकि चुनाव तटस्थ ग्रौर निष्पक्ष रूप से हो सकें ? क्या श्राप संविधान में इस प्रकार परिवर्तन करने का विचार रखते हैं, यदि नही, तो उसका कारण क्या है ?

SHRI NITIRAJ SINGH CHAUDHURY: This supplementary does not arise out of this question.

## श्री ओइम् प्रकाश त्यागी : क्यों ?

SHRI NITI RAJ SINGH CHAUDHURY: It does not arise because the question here is specific. But you are suggesting something which is not in the main question. However, I am replying to your question.

पहला प्रश्न ग्रापने मुझसे किया व्यक्तिगत। मैने किसी चुनाव में किसी भी सरकारी साधन का किसी भी रूप में , प्रत्यक्ष या परोक्ष रूप ·में. उपयोग नहीं किया ।

श्री ओइम् प्रकाश त्यागी : मैंने ग्रापके लिए नही कहा । स्राप उदाहरण देने की बात कहेंगे तो प्रधान मंत्री ने 35-37 बार हेली-काप्टर का इस्तेमाल किया।

श्री नीति राज सिंह चौधरी : ग्रापने मुझसे नहीं, ग्रापने सब मंतियों के बारे में कहा ? ग्राप स्पष्ट ग्रारोप लगाएं तो उनका स्पष्ट उत्तर दिया जायगा । श्रापने एक स्वीपिंग रिमार्क किया, वह बिल्कुल गलत है, मैं उससे इन्कार करता हं।

श्री ओइम् प्रकाश त्यागी : मैं दूसरा प्रश्न यह पूछना चाहता हूं । चुनावों में एक ग्राचरण संहिता निर्धारित करने के लिए क्या ग्राप का विचार यह है कि तमाम राजनीतिक पार्टियों के साथ मिल कर एक ग्राचरण संहिता बनाई जाय--ताकि चुनावों में धन का भी कम उपयोग हो श्रौर चुनावों के समय पर जो रिगिंग और जाति के आधार पर काम चलता है वह रुक सकता है ग्रगर इस प्रकार की संहिता बन जाय ताकि चनाव निष्पक्ष रूप से हो मर्के ? क्या सरकार इस प्रकार मभी पोलिटिकल पार्टियों से मिल कर ब्राचार संहिता बनाने का विचार करती है श्रौर यदि हां तो ठीक है, नहीं तो क्यों ?

श्री नीति राज सिंह चौधरी: इलैक्शन कमीशन ने एक-दो बार देश में जितनी पार्टियां हैं उनके प्रतिनिधियों को बला प्रयास किया कि सब मिल कर एक ग्राचरण संहिता बना लें। ग्राचार संहिता कोई कानून द्वारा लागु नहीं की जा सकती, वह मनुष्य के **ब्राचरणों पर निर्भर है ब्रौर उनकी सहमित** से हो सकती है, लेकिन दुर्भाग्य यह है कि सब राजनीतिक दल उसमे सहमत नहीं हए। इस लिए इलैक्शन कमीशन ने 71 और 74 में श्रपनी तरफ से सुझाव दिए थे कि जो राज-नीतिक दल हैं वे उनके अनुसार आचरण करें तो बहुत ग्रच्छा होगा।

श्री रबी राय: मभापति महोदय, मंत्री महोदय ने अभी बताया कि चुनाव में जो आचार संहिता बनी थी उसमें यह लक्ष्य था कि सरकारी दल इसमे ज्यादा हस्तक्षेप नहीं करे। लेकिन मैं आपके जरिये मंत्री महोदय का ध्यान खींचना चाहता है। क्या मंत्री महोदय को मालम है कि पिछले विधानसभा के चुनाव में उड़ीसा केजो गवर्नर थे, चूंकि उस समय राष्ट्रपति शासन था और राष्ट्रपति शासन-काल में जो गवर्नर वी० डी० जट्टी साहव ने खुद सरकारी खर्चे पर चुनाव के पन्द्रह दिन पहले दिल्ली को अफसरों को भेज कर एक प्रचार पत्न छपवाया जिस पर 10 लाख रुपये खर्चा हुआ कांग्रेस को सहायता देने के लिए यह मंत्री महोदय को मालूम होगा । अगर मालूम हैतो छानबीन करके यह बतायेंगे कि इस तरह का कार्य चलेगा कि गवर्नमंट की तरफ से रुपया खर्च करके पार्टी का प्रचार हो .

श्री सभापति : यह आपने कह दिया ।

श्री रबी राय: टैक्सपेयर का रुपया खर्च करके अफसर लोगों को भेज करके कांग्रेस दल को सहायता करने के लिए पेपर छपा था।

श्री नीति राज सिंह चौधरी: माननीय सदस्य ने जो बात कही उसकी हमें कोई जान-कारी नहीं है। यदि उसका पूरा विवरण भेज दें ...

श्री रबी राय: पूरा विवरण दे रहा हूं ' श्री नीति राज सिंह चौधरी: मुझे सुन नीजिए। यदि आप उसका पूरा विवरण लिख कर भेज दें तो उसके ऊपर पूरी कार्य-वाही की जाएगी।

SHRI KRISHAN KANT: I would request the hon. Minister not to give replies as usual, because...

MR. CHAIRMAN: Put your question

SHRI KRISHAN KANT: The question is this. Conditions in the country are changing fast. The day before yesterday the Home Minister said that the country has to think and all the political parties have to think whether we can adopt some modifications on the German system or the system in Italy, because आचार संदिता

टूट रही है देश में और जनता का विश्वास इलैक्शन सिस्टम से जा रहा है। May I know whether the Government is considering inviting other political parties to discuss this because of the challenge to our present system, so that elections are fair not only in letter but also in spirit? The Prime Minister in her reply in connection with the President's Address in the Lok Sabha and Rajya Sabha stated that the Government is prepared to consider the issue of fund collections. May I know what steps have been taken after the speech of the Prime Minister so that we can ensure that elections are free and fair?

SHRI NITI RAJ SINGH CHAUDHURY: Sir, the question involves three points. The first is about the statement of the Prime Minister and what steps have been taken thereafter. About that I have no knowledge. I shall ascertain and let my hon, friend know about it, because the matter concerns others also. Then, about the system of elections, purity of elections and other things, I agree with the sentiments expressed by him. We also wish that the elections in the country, and not only in India but in other countries also, should be fair and absolutely clean. To achieve that, unless all the political parties combine and agree, it cannot be possible. As I said in reply to an earlier question, an attempt was made and all the political parties were invited to have an agreement on this, but, unfortunately, that failed.

SHRI KRISHNA KANT: You omitted one of my questions. I asked, in view of the changed situation, are the Government prepared to call afresh all the parties again...

SHRI NITI RAJ SINGH CHAUDHURY: I am sorry I forgot that part of the question. This will receive our serious consideration.

SHRI NIREN GHOSH: The code of conduct so far evolved envisages that there should not be any false motive or rigging and black money should not be utilized. May I know from the Government whether he is aware that serious allegations have been made that the last West Bengal election, the 1972 election, was conducted completely on violence and there was complete rigging in respect of 200 seats?

West Bengal has been turned into a Kashmir and no parliamentary democracy exists there. And recently in the elections in UP and Bihar, in Madhubani constituency and in the elections in Orissa charges were levelled that there was rigging on a wide scale. The sugar barons, the Jute magnates and others are said to have given crores and crores of black money. That has been the allegation. Even in the tyre case Rs. 90 lakhs in one single cheque were given to the Congress by the tyre distributors. That being the position, I would like to know whether you will probe into all those affairs. Some probe will have to be conducted into those allegations by a parliamentary commission of both Houses irrespective of party affiliations since the very existence of parliamentary democracy is at stake. Would you consider appointment of such a commission to make an on-the-spot study and make recommendations to Parliament about the actual state of affairs in this respect?

SHRI NITI RAJ SINGH CHAUDHURY: These are general charges and no general charge can be inquired into and unless specific charges are made.

DR. K. MATHEW KURIAN: tThere are specific charges.

SHRI NITI RAJ SINGH CHAUDHURY: ...no inquiry can be made. Let me complete the reply. As for my friends allegation that tyre distributors gave some lakhs of rupees to the Congress, I specifically deny it; that is entirely false.

SHRI NIREN GHOSH: Only the other Ministry could not deny it. There was a question in this very House on the subject and you do not even know that. The tyre distributors did give the whole amount in one single cheque and the Ministry had no face to deny it.

SHRI NITI RAJ SINGH CHAUDHURY: I am denying it specifically. I deny it once, twice, thrice and I will deny it a hundred times because they are false.

SHRI NIREN GHOSH: Three thousand distributors gave the amount in one single cheque to the Congress.

MR. CHAIRMAN: Mr. Prakash Vir Shastri.

श्री प्रकाशवीर शास्त्री : सभापति जी. मैं मंत्री महोदय से यह जानना चाहता हं कि उत्तर प्रदेश के इन विधान सभा निर्वाचनों के पश्चात सर्वोदय नेता श्री जयप्रकाश नारायण ने अभी कुछ चनाव के लिए आचारण संहिता संबंधी अपने सङ्गाव दिये थे। मैं जानना चाहता हं कि क्या वह सुझाव मंत्री महोदय की जानकारी में आये हैं ? यदि आये है तो उन सुझावों में किसी सुझाव के ऊपर सरकार विचार करने के लिए तैयार हैं ? और दूसरी बात मैं यह जानना चाहता हं कि यह राज्य सभा के जो अप्रत्यक्ष चनाव होते हैं उन में कुछ पंजीपति खडे हो कर जिस तरह से विधायकों को भ्रष्ट करते है उन से बचने के लिए क्या उपाय किये जा मकते हैं, इस दिशा में भी क्या सरकार कुछ विचार कर रही है ?

श्री नीति राज सिंह चौधरी: जयप्रकाश जी ने जो मुझाव दिये हैं उन को मैंने पढा है और उन को मैं ने समझा है। जैसा मेंने पहले प्रश्न के उत्तर में कहा कि जब तक सब राजनीतिक दल मिल कर यह निश्चय न कर लें कि हम इस तरह से आचरण करेंगे तब तक जयप्रकाश बाबु या अन्य कोई भी कितना भी कहे और हम उस को सुनलें और सूनने के बाद भी अगर हम विपरीत आचरण करें तो उस से कुछ नही होगा। हम सब को बैठ कर, सलाह कर के, एक मत हो कर इस पर आचरण करना चाहिए । अकेले शासन के आचरण करने की बात नहीं है. सब दलों के आचरण करने की बात है। दूसरे राज्य सभा के चुनाव के वारे में जो आप ने कहा, ऐसी बातें अखबारो में जरूर पढ़ने में आयी हैं। यह सब बहत गलत बातें हैं और ऐसी बातें नहीं होनी चाहिए और इस के लिए भी जब तक सब दल मिल कर, एक हो कर ऐसे भ्रष्ट आचरण के लिए एक तरह की कार्यवाही नहीं करते है तब तक कुछ नहीं हो सकेगा क्योंकि ऐसे लोग हर दल के आदिमयों को खरीदने की कोशिश करते हैं और जब सब दल तैयार हो जायेंगे और खरीद

बित्री बंद हो जाग्रेगी तब ऐसी बात कभी नहीं हो सकेगी।

MR. CHAJRMAN: Mr. Jha, last question.

DR. K. MATHEW KURIAN: Sir,...

MR. CHAIRMAN: That his the last question. I have called Mr. Niren Ghosh from your party. That is enough. I cannot take more than fifteen minutes over one question.

श्री कमलनाथ झा: माननीय मंत्री मोहदय इस बात को जानते होंगे कि उत्तर प्रदेश के चुनाव के सिलसिले में विदेशी शक्तियों से कुछ राजनीतिक पार्टियों की माठगांठ हुई और देश के बाहर का पैसा यहां आया और उस का उपयोग उत्तर प्रदेश के चुनाव के सिलसिले में किया गया इस से हिन्दुस्तान के जनतंत्र पर एक नया जबरदस्त खतरा उपस्थित हो गया है। इस लिए यहां निष्पक्ष चुनाव हो सकें इस के लिये क्या मंत्री महोदय इस की जाच करायेगे?

श्री नीति राज सिंह चौधरी: माननीय सदस्य ने जो बात कही वह एक ऐसा जनरल आरोप है कि उस में कुछ करना संभव नहीं होता। कोई आदमी यह बताये कि किस दल विशेष ने या किस व्यक्ति विशेष ने इस तरह की बात की तब निष्चित हो, ऐसे क्या इंक्वायरी की जाय। ऐसे आरोप पर कुछ करना कठिन होगा, लेकिन यह बात गलत है। यदि विदेशी पैसा कोई दल या व्यक्ति लेता है तो मैं मानता हुं कि वह देश के साथ गददारी करता है।

DR. K. MATHEW KURIAN: On a point of order, Sir. In reply to various questions the Minister stated there is respecific charge. I would like to bring to your notice...

MR. CHAIRMAN: Please sit down. Next Question, Mr. Subramanian Swamy.

DR. K. MATHEW KURIAN:... that in the case of....

MR. CHAIRMAN: You write to the Minister. Please sit down.

DR. K. MATHEW KURIAN: Sir, in the case of Irikkur election in Kerala the officers have been transferred...

MR. CHAIRMAN: I have called Mr. Subramanian Swamy.

DR. K. MATHEW KURIAN: I have got telegram from five people. The specific charge should be enquired into.

MR. CHAIRMAN: Next Question—Mr. Subramanian Swamy.

## दिल्ली में रेलवे का तीसरा टर्मिनस स्टेशन

\*153. श्री सुब्रमणयन् स्वामी :† सरवार कुमार सं० चं० आंग्रे : श्री जगदीश प्रसाद मासूर :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिल्ली में तीसरा रेलवे टर्मिनस स्टेशन स्थापित किए जाने के काम में अब तक कितनी प्रगति हुई है; और
- (ख) इसके कब तक कार्य आरम्भ कर देने की आशा है?

‡[Third terminus railway station in Delhi \*153. SHRI SUBRAMANIAN SWAMY:

SHRI S. C. ANGRE: SHRI JAGDISH PRASAD MATHUR:

Will the Minister of RAILWAYS be pleased to state:

- (a) the progress made so far in regard to location of 3rd terminus rail-way station in Delhi; and
- (b) by when it is expected to start functioning?]

<sup>†</sup>The question was actually asked on the floor of the House by Shri Subramanian wamy.

<sup>[ ]</sup> English translation.